

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No.164316/2022 In Criminal Appeal No.517/2018

ABDUL RAHEMAN DHANTIYA @ KANKATTO @ JAMBURO Appellant(s)

VERSUS

THE STATE OF GUJARAT Respondent(s)

(With IA No.164316/2022 - EXTENSION OF BAIL)

Date : 11-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI

For Appellant(s) Mr. Sanjay Hegde, Sr. Adv.
Mr. Salim A. Inamdar, Adv.
Mr. Modassir Husain Khan, Adv.
Ms. Shruti Kapur, Adv.
Mrs. Pragya Baghel, AOR

For Respondent(s) Ms. Ruchi Kohli, Adv.
Ms. Srishti Mishra, Adv.
Ms. Swati Ghildiyal , AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 On 13 May 2022, the appellant, Abdul Raheman Dhantiya @ Kankatto @ Jamburo, was granted interim bail for a period of six months on the ground that (i) his wife is suffering from terminal stage cancer; and (ii) his daughters are mentally challenged.
- 2 Having due regard to the situation which continuous to subsist, we extend the period of interim bail until 31 March 2023 on the same terms and conditions.
- 3 The Interlocutory Application for extension of bail is disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar